

Annexure - 3

CONSOLIDATED LIST OF CREDITORS IN CONSOLIDATED / GROUP CIRP OF 8 VEER CHEMICALS COMPANIES

List of Creditors as on 29.10.2025

List of Secured Financial Creditors (Other Than Financial Creditors belonging to any class of creditors)

| Sl No. | Name of Creditors | Details of claim | | Details of claim admitted | | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|--------------|--------------------------------|------------------|-----------------------|---------------------------|-----------------|-------------------------------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 1 | Standard Capital Markets Ltd | 07-06-25 | 4,201,940,572 | 4,201,940,572 | Loan | 4,201,940,572 | 4,201,940,572 | No | 27.73 | - | - | - | - | - |
| 2 | Hilum Commodities Pvt. Ltd | 11-08-25 | 505,214,685 | 505,214,685 | Loan | 505,214,685 | 505,214,685 | No | 3.33 | - | - | - | - | - |
| 3 | Dolphin Mechaants Pvt Ltd | 11-08-25 | 29,710,247 | 29,710,247 | Loan | 29,710,247 | 29,710,247 | No | 0.20 | - | - | - | - | - |
| 4 | Flash Merchandise Pvt. Ltd | 11-08-25 | 50,358,356 | 50,358,356 | Loan | 50,358,356 | 50,358,356 | No | 0.33 | - | - | - | - | - |
| 5 | Shark Supplies Pvt. Ltd. | 11-08-25 | 140,890,959 | 140,890,959 | Loan | 140,890,959 | 140,890,959 | No | 0.93 | - | - | - | - | - |
| 6 | Sarah Real Estate Pvt. Ltd | 31-07-25 | 802,958,904 | 802,958,904 | Loan | 802,958,904 | 802,958,904 | No | 5.30 | - | - | - | - | - |
| 7 | Samarohi Traders Pvt. Ltd | 31-07-25 | 802,958,904 | 802,958,904 | Loan | 802,958,904 | 802,958,904 | No | 5.30 | - | - | - | - | - |
| 8 | Navigating Merchants Pvt. Ltd | 25-09-25 | 811,811,584 | 811,811,584 | Loan | 811,811,584 | 811,811,584 | No | 5.36 | - | - | - | - | - |
| 9 | Sunil Sales & Services Pvt.Ltd | 11-08-25 | 10,075,616 | 10,075,616 | Loan | 10,075,616 | 10,075,616 | No | 0.07 | - | - | - | - | - |
| 10 | VSJ Investment Pvt. Ltd | 22-09-25 | 2,241,354,247 | 2,241,354,247 | Loan | 2,241,354,247 | 2,241,354,247 | No | 14.79 | - | - | - | - | - |
| 11 | Plaza Commercial Pvt. Ltd | 31-07-25 | 5,554,412,866 | 5,554,412,866 | Loan | 5,554,412,866 | 5,554,412,866 | No | 36.66 | - | - | - | - | - |
| 12 | Standard Capital Markets Ltd | 15-09-25 | 24,818,400,507 | - | - | - | - | No | 0.00 | - | - | - | 24,818,400,507 | - |
| TOTAL | | | 39,970,087,447 | 15,151,686,940 | | 15,151,686,940 | 15,151,686,940 | | 100.00 | - | - | - | 24,818,400,507 | |

Note-1:

The list of 8 Companies under consolidated/ group CIRP process pursuant to the order passed by Hon'ble NCLT dated 18.07.2025 read with order dated 20.08.2025, is as under:-

1. Veer Chemicals Private Limited
2. Honey Builders Limited
3. Dolphin Buildwell Private Limited
4. Symphony Realtors Private Limited
5. Limelight Realtors Private Limited
6. Concord Buildwell Private Limited
7. Crimson Infrastructure Private Limited
8. Anjaney Developers Private Limited

Herein referred to as "Corporate Debtors"

Note-2:

Financial Creditors whose claims have been admitted had disbursed the loan amounts to M/s Veer Chemicals Private Limited ("Veer Chemicals") and in order to secure repayment of loan extended to Veer Chemicals, the subsidiary company of Veer Chemicals Private Limited, namely Honey Builders Limited and its step down subsidiaries i.e. Concord Buildwell Private Limited, Crimson Infrastructure Private Limited, Dolphin Buildwell Private Limited, Limelight Realtors Private Limited, Symphony Realtors Private Limited and Anjaney Developers Private Limited, have either executed a Memorandum of Entry (MOE) by creating a first ranking mortgage in favour of Financial Creditors with respect to their respective properties and/or executed Deed of Hypothecation and/or executed Deed of Guarantee, agreeing to stand as Guarantor and repay the loan upon failure by the Veer Chemicals.

Accordingly, the financial creditors have filed claims separately in all eight (8) Corporate Debtor as borrower / guarantor/ mortgagor/hypothecator, as the case may be.

Since Corporate Debtors are under consolidated/ group Corporate Insolvency Resolution process pursuant to the order passed by Hon'ble NCLT dated 18.07.2025 read with order dated 20.08.2025, hence, to carry out the consolidation of claims under consolidated/ group CIRP and in order to remove double counting of same claim within the group / consolidated CIRP, the claim amount under borrowing entity (Veer Chemicals) has only been considered and the claim amount against guaranteeing / mortgaging/ hypothecating entity, as the case may be, has been knocked off to avoid overlapping of the claims.

Note-3:

The amount of claims have been admitted based on the documents submitted by the respective claimants as the complete books of accounts of the Corporate Debtors as on Insolvency Commencement date are not yet available.

Note-4:

The amount of claim admitted may undergo revision in accordance with Regulation 14(2) of the CIRP Regulations, 2016, in case any additional information or documents come to the notice of the undersigned that warrant such revision.

